

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Contempt Petition No.58 of 1994 in

Dated: **23 DEC 1994**

APPLICATION NO: 300 of 1992.

APPLICANTS:- Sri.R.C.Alanekar,
V/S.

RESPONDENTS:- Sri.B.N.Yugandhar, Secretary, Deptt.of Rural Develop-
ment, New Delhi and others.

To

1. Sri.Anirudha Desai, Advocate,
No.477, Sixth Main, 2nd Stage,
West of Chord Road, Bangalore-86
2. Sri.M.Vasudeva Rao, Addl.CGSC,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Order passed by the
Central Administrative Tribunal, Bangalore.
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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 19-12-1994.

Issued on
23/12/94

o/c

For DEPUTY REGISTRAR
JUDICIAL BRANCHES.

Application No.....CF 58/94.....of 199

Sh. R. C. Alamelkar

ORDER SHEET (Contd.)

ORDER SHEET (Contd.)
 V/s. Sh. B. N. Yugandhar, Secy. Rural Development
 N. Dakhil & Co.

Date	Office Notes	Orders of Tribunal
		VR (Pn)/ARV (PD) 19.12.94 Complainant and his counsel are absent. The learned counsel for the complainant took adjournment on the last occasion to verify the correctness of the re-fixation of pension and payment of arrears. Apparently, what has been refixed and paid must be correct and therefore, the contempt petitioner and his counsel have chosen to remain absent. Consequently the contempt petition does not survive and the same is rejected. The alleged contemnors are discharged. Sd- R(3) 19/12/94 Sd- 19/12/94 R(n) TRUE COPY <i>[Signature]</i> 23/12/94 Section Officer Central Administrative Tribunal Bangalore Bench Bangalore 